

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 5**  
**(IB)-281(PB)/2019**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 03.07.2020**

**CORAM:**

**SH. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Sinha Shrey Nikhilesh & Mr. Nayan  
Dubey, Advs.

For the RP

Mr. Rakesh Kumar & Ms. Preeti Kashyap,  
Advs.

For the HDFC Bank

Mr. Vekas Garg, RP  
Mr. Gurmeet Bindra, Adv.

**ORDER**

**IA-2360/2020:-**

Ms. Preeti Kashyap, learned counsel for the RP states that she has not received a copy of the present application. Learned counsel for the applicant is directed to serve a copy of the application upon the email id of the counsel appearing for the RP.

Learned counsel for the RP seeks time to file reply within ten days hereof. List the case thereafter by serving advance



copy upon the applicant. The applicant is directed to file rejoinder, if any within week after receiving the reply.

List on 28.07.2020.

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

03.07.2020  
Aarti

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (JUDICIAL)**